

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

35. IA 265/2023 in C.P.(IB)-1228(MB)/2022

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.06.2024**

NAME OF THE PARTIES:- IA 265/2023 Sachin Joshi
V/s
Yes Bank Limited
IN THE MATTER OF
Yes Bank Limited
V/s
Sachin Joshi

Section: Sec 60(5) Section 95(1) of Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Chinmay Bhojane appeared for the Petitioner/Financial Creditor. Adv. Sidharth Samantaray appeared for Respondent/ Personal Guarantor through VC. Counsel for Respondent seeks time to file the reply/objection. Let the reply/objection, if any, against the RP report be filed within a period of two weeks by serving an advance copy of the reply to the other side. List this matter on **09.08.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)